

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

OA/TA/RA/CCP No. 804/90 19

P.L. Kohli & Others Shri S.K. Sawhney
APPLICANT(S) COUNSELVERSUS
Union of India
RESPONDENT(S) COUNSEL

Date	Office Report	Orders
	4.5.1990.	<p>Present: Shri S.K. Sawhney, Counsel for the applicant.</p> <p>Heard the learned Counsel of the applicant. There is no impugned order against which the present application has been filed. Moreover, it is noticed that a representation has been made by the applicants to their superiors, only on 6.11.1989 and without waiting for the decision thereon, or and waiting for a reasonable period, they have come before this Tribunal, by way of this application. We accordingly hold that the present application is premature, and therefore, dismiss the same.</p> <p><i>[Signature]</i> <i>[Signature]</i> (I.K. Rasgotra) (T.S. Oberoi) Member (A) Member (J)</p>